

PUNJAB VIDHAN SABHA

Bill No. 31-PLA-2016

**THE PEPSU TOWNSHIPS DEVELOPMENT BOARD (AMENDMENT)
BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Pepsu Townships Development Board Act, 1954 with the aim and object to board base the Constitution of the Board to streamline the work.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Pepsu Townships Development Board (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force at once.

2. In the Pepsu Townships Development Board Act, 1954 (hereinafter referred to as the Principal Act) in Section 2 clause (g) shall be substituted and clause (h) shall be inserted in place of clause (g) as under :—

Amendment in the section 2 of the Act 2 of 1955.

“(g) “Senior Vice-Chairman” means the Senior Vice-Chairman of the Board”.

“(h) “Vice-Chairman” means the Vice-Chairman of the Board”.

3. In the principal Act, in sub-section (1) of section 4, the following words “Senior Vice-Chairman” and “Vice-Chairman” shall be inserted after the word Chairman and before words ‘seven other members’, and the word “seven” shall be substituted with the word six to read as under :—

Amendment in section 4 of the Pepsu Act 2 of 1955.

“(1) The Board shall consist of the Chairman, the Senior Vice-Chairman and Vice-Chairman and six other members, to be appointed by the State Government, of whom at least two shall be displaced persons settled in a township.”

4. In the principal Act, in sub-section (3) of section 9, the following words have to be added :—

Amendment in the Section 9 of the Pepsu Act 2 of 1955.

(a) in sub-section (1) for the word “Chairman”, the words “Chairman, Senior Vice-Chairman, Vice-Chairman” shall be substituted.

Amendment in
the Section 9 of
the Pepsu Act 2
of 1955.

5. In the principal Act, sub-section (3) of section 9, the words "or in his absence Senior Vice-Chairman" after the words "or in his absence Vice-Chairman" and the word "their" shall be inserted in place of word 'his' and sub-section (3) to read as under :—

"(3) The Chairman or in his absence Senior Vice-Chairman or in his absence Vice-Chairman or in their absence any member, chosen by the members present from among themselves, shall preside at a meeting of the Board."

Amendment in
the Section 2 of
the Pepsu Act 2
of 1955.

6. In the principal Act, clause (d) of section 2, words "Senior Vice-Chairman" and "Vice-Chairman" shall be inserted to read as under :—

"(d) "member" means a member of the Board and includes the Chairman, Senior Vice-Chairman and Vice-Chairman.

CHANDIGARH :
The 14th October, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.